

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 316 of 2013 &
IA No. 412 of 2013

Dated : 12th May, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Wardha Power Co. Ltd.

...Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Hemant Singh

Counsel for the Respondent(s): Mr. Vishal Anand for
Mr. Buddy A. Ranganadhan for R.1
Mr. Samir Malik for MSEDCL

ORDER

The Learned Counsel for the Respondent no.2 seeks some more time to file the reply. Already he has sought time on three occasions for filing the reply. Accordingly, we permitted him time to file the reply but, no reply has been filed. As a last chance, the Learned Counsel for the Respondent no.2 is directed to file the reply on or before 30.5.2014 after serving copy on the other side.

Post the matter on **03.07.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson